

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3815 of 2020

1. Dinanath Chandravanshi

2. Bharat Kumar

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners

: Mr. Pankaj Srivastava, Advocate

For the State

: Mr. Praveen Kr. Appu, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Complaint Case No. 519 of 2020.

It has been alleged that the petitioners were illegally running a saw mill. The petitioners are in custody since 01.02.2020.

Regard being had to the period of custody, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Garhwa in connection with Complaint Case No. 519 of 2020.

(RONGON MUKHOPADHYAY,J.)